

(2017) 12 UK CK 0024
In the Uttarakhand High Court
Case No : 1949 of 2017

Anil Batra

APPELLANT

Vs

State of Uttarakhand & others

RESPONDENT

Date of Decision : 11-12-2017

Acts Referred:

[Indian Penal Code, 1860](#), [Section 306](#) -
Abetment of Suidde

Citation : (2017) 12 UK CK 0024

Hon'ble Judges : Sudhanshu Dhulia

Bench : Single Bench

Final Decision : Dismissed

Judgement

1. Mr. Gaurav Singh, Advocate, present for the petitioner.
2. Mr. Sudhir Kumar Chaudhary, Deputy Advocate General, present for the State/ respondent Nos.1 & 2.
3. The First Information Report has been lodged by respondent No. 3 which has been registered as Case Crime No.379 of 2017, under Section 306 of IPC, at Police Station- SIDCUL, District- Haridwar implicating the present petitioner. Apprehending his arrest, the petitioner has approached this Court for relief.
4. Considering the overall facts and circumstances of the case and the nature of offence, no interference is being called for by this Court in the matter.
5. Consequently, the writ petition stands dismissed.